

THE MINISTER OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY)

(a) No, Sir.

(b) and (c). Does not arise.

Allotment of Kerosene

1734. SHRI CHURCHILL ALEMAO : Will the PRIME MINISTER be pleased to state :

(a) the total quota of kerosene allotted to the state of Goa per month.

(b) the portion of this quota sold on ration cards;

(c) the portion sold in the open market; and

(d) the rate fixed by the Government for sale of kerosene in fair price shops and open market?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU):

(a) The monthly quota of kerosene for the State of Goa during 1996-97 is 2306 MTs.

(b) and (c). The Central Government makes bulk allocation of kerosene to States/UTs. Its retail distribution within the State is the responsibility of the State Government. The kerosene allocated by the Central Government is no meant for sale in the open market.

(d) The State Government fixes the price of kerosene to be sold through fair price shops and to industries. The ex-storage prices of domestic and industrial kerosene charged by oil companies exclusive of excise duty as on date are as under :-

Domestic Kerosene	-	Rs.2001.40 per KL
Industrial Kerosene	-	Rs.6518.63 per KL

Under the Parallal marketing Scheme, private parties are allowed to import and market kerosene at market-determined prices.

Crude Production

1735. SHRI DINSHA PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether Government of Gujarat have requested the Union Government for additional grant of Rs.100 crore for production cost of crude oil;

(b) if so, the action taken by the Government thereon so far;

(c) whether similar proposals have been received from the other crude oil and gas producing States; and

(d) if so, the details thereof; State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) No, Sir.

(b) to (d). Do not arise.

Central/Centrally Sponsored Schemes

1736. SHRI MUKHTAR ANIS : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have reviewed the progress of major-Centrally sponsored projects under execution;

(b) if so, the original estimated cost and date of completion and the latest estimates of cost and date of completion, Project-wise;

(c) the financial loss involved, project-wise, including the loss due to non-completion in time; and

(d) steps taken to identify the reasons for the delay and to expedite the execution?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K.ALAGH) : (a) and (b). Yes, Sir, the Government have been regularly monitoring the progress of Central sector projects. The project-wise original estimated cost and date of completion and latest estimated cost and date of commissioning are given in the quarterly Project Implementation Status Report for the quarter ending January-March, 1996. A copy of the report is available in the Parliament library.

(c) Delay in the execution of the projects ultimately results in delay in benefits likely to accrue from the project and the consequential losses in various sectors of economy. It would not be possible to quantify the financial losses with any degree of precision from the delayed projects.

(d) Projects faced various types of problems resulting in time and cost overruns. List of various factors leading to time and cost overrun is enclosed (*Statement No.1*). measures being taken by the Government vary from project to project and time to time. Measures generally taken to improve the pace of implementation are enclosed (*Statement No.11*). As a result of various measures being taken by the Government to check time and cost overrun, the projects sanctioned in the recent past are expected to face less problems in implementation.

STATEMENT-I

The various causes for delay in the completion of projects, identified by the DPI, as a result of monitoring and analysis of the reports received from project authorities, can be summed up as follows:

- I. Delay in land acquisition.
- II. Delay in obtaining clearance from forest/environment angle and lack of advance action for development of infrastructure.
- III. Inadequate project preparation.